

Bail Application No.428
FIR No.481/2020
P.S. Subzi Mandi
U/s 420/468/471/34IPC
State Vs. Kamla Prasad

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application under Section 438 Cr.PC moved for accused Kamal Prasad for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Saurabh Shamra, Ld. Counsel for the accused Kamal Prasad through VC.

IO not joined the proceedings.

Reply to the application has already been received. However, IO not joined the proceedings today. Issue notice to the IO to join the proceedings on NDOH. Meantime, interim order, if any, to continue till next date of hearing. Accused is directed to join the investigation as and when required by the IO.

Re-list for arguments on the application on 27.07.2021.

Copy be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

FIR No.263/2019
P.S. Crime Branch
U/s 420/467/468/471/34 IPC r/W Section 12 Passport Act
State Vs. Jitender Kumar
Mandal

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application moved under Section 438 Cr.P.C., for grant of anticipatory bail of accused Jitender Kumar Mandal.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh.Gopal Sharma, Ld. Counsel for accused/applicant
through VC.

IO/SI Santosh Kumar through VC.

The undersigned had dealt the present matter when I was posted as CMM (Central), Tis Hazari. Under these circumstances, the present bail application be put up before Ld. District & Sessions Judge (HQs), Delhi with a request to transfer the same to other court for 26.07.2021.

Ahlmad is directed to send the file well within time.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

FIR No.263/2019
P.S. Crime Branch
U/s 420/467/468/471/34 IPC r/W Section 12 Passport Act
State Vs. Vipin Kumar Sharma

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application moved under Section 438 Cr.P.C., for grant of anticipatory bail of accused Vipin Kumar Sharma.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh.Gopal Sharma, Ld. Counsel for accused/applicant
through VC.

IO/SI Santosh Kumar through VC.

The undersigned had dealt the present matter when I was posted as CMM (Central), Tis Hazari. Under these circumstances, the present bail application be put up before Ld. District & Sessions Judge (HQs), Delhi with a request to transfer the same to other court for 26.07.2021.

Ahlmad is directed to send the file well within time.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

Bail Application No.2515/21
FIR No.02/21
P.S. Crime Branch
U/s 420/468/471/506/120-B/34IPC
State Vs. Mudassir Habib

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application under Section 439 Cr.P.C., has been filed on behalf accused Mudassir Habib for grant of regular bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Ashutosh Kumar, Ld. Counsel for accused Mudassir Habib.

Ld. Counsel for accused/applicant has submitted that accused has already been granted interim bail vide order dated 09.07.2021 by the Hon'ble High Court of Delhi and thus he does not want to pursue the present application. Accordingly, present application is dismissed as withdrawn.

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(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

CNR No. DLCT01-005973-2021
Bail Application No.2035/21
FIR No.16/21
P.S.Timarpur
U/s 33/38 Delhi Excise Act
State Vs. Nand Kishor

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application under Section 438 Cr.P.C., moved for accused Nand Kishor for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Ms. Mamta, Ld. Counsel for the accused Nand Kishor through VC.

Due to constant disruption in the internet connection and poor audio and video quality after 11 a.m., this Court is constrained to adjourn the matter. Accordingly, list the matter for arguments on 16.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

Bail Application No.2041/21
FIR No.51/21
P.S. Civil Line
U/s 498A/306 IPC
State Vs. Hari Om Diwakar

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Surender Kumar Singh, Ld. Counsel for the complainant through VC.

Sh. Gaurav Bhardwanj, Ld. Counsel for the complainant through VC.

Due to constant disruption in the internet connection and poor audio and video quality after 11 a.m., this Court is constrained to adjourn the matter. Accordingly, list the matter for arguments on 16.07.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

Bail Application No.964/21
FIR No.254/2021
P.S.Burari
U/s 376 IPC
State Vs. Saurabh Singh
Thakur

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application under Section 438 Cr.P.C., moved for accused Saurabh Singh Thakur for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Anurag, Ld. Counsel for the accused Saurabh Singh Thakur through VC.

Due to constant disruption in the internet connection and poor audio and video quality after 11 a.m., this Court is constrained to adjourn the matter. Accordingly, list the matter for arguments on 19.07.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

FIR No.372/2020
P.S. Subzi Mandi
U/s 498-A/406/34 IPC
State Vs. 1. Ajay 2.Pramod
3.Lalit 4.Preeti 5.Bijender 6.Rekha & 7. Muni Devi

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail/urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application under Section 438 Cr.P.C., moved for above-mentioned accused for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Anurag, Ld. Counsel for the accused Saurabh Singh Thakur through VC.

Due to constant disruption in the internet connection and poor audio and video quality after 11 a.m., this Court is constrained to adjourn the matter. Accordingly, list the matter for arguments on 17.07.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

Bail Application No.1664/21
FIR No.02/21
P.S. Crime Branch
U/s 419/420/468/471/506/120-B/34 IPC
State Vs. Saurabh Kumar Shukla

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application under Section 439 Cr.P.C., moved for above-mentioned accused for grant of bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Rishav Khurana, Ld. Counsel for the accused

Saurabh Singh Thakur through VC.

Sh. Saurabh Shokeen, Ld. counsel for complainant.

Due to constant disruption in the internet connection and poor audio and video quality after 11 a.m., this Court is constrained to adjourn the matter. Accordingly, list the matter for arguments on 15.07.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

Bail Application No.979/21
FIR No.02/21
P.S. Crime Branch
U/s 419/420/468/471/506/120-B/34 IPC
State Vs. Sandeep Kumar Sood

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application under Section 439 Cr.P.C., moved for above-mentioned accused for grant of bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Jitender Singh Sirohi, Ld. Counsel for the accused through VC.

Sh. Saurabh Shokeen, Ld. counsel for complainant.

Due to constant disruption in the internet connection and poor audio and video quality after 11 a.m., this Court is constrained to adjourn the matter. Accordingly, list the matter for arguments on 15.07.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

Bail Application No.1700/21
FIR No.02/21
P.S. Crime Branch
U/s 419/420/468/471/506/120-B/34 IPC
State Vs. Ashok Kumar @ Shiv Kumar

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application under Section 439 Cr.P.C., moved for above-mentioned accused for grant of bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Kapil Kumar, Ld. Counsel for the accused
through VC.

Sh. Saurabh Shokeen, Ld. counsel for complainant.

Due to constant disruption in the internet connection and poor audio and video quality after 11 a.m., this Court is constrained to adjourn the matter. Accordingly, list the matter for arguments on 15.07.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/ SPECIAL
JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1887/21
FIR No. 247/21
U/s 354/506 IPC
P.S. Civil Lines
State Vs. Manish Sharma

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s 438 Cr.P.C. has been filed on behalf of accused Manish Sharma for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. D.N. Chaturvedi, Ld. Counsel for applicant through VC.

At this stage Ld. Counsel for applicant / accused seeks permission to withdraw the present anticipatory bail application. Permitted.

Accordingly, the present anticipatory bail application stands dismissed as withdrawn.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1884/21
FIR No. 211/21
U/s 308/323/341/34 IPC
P.S. Timarpur
State Vs. Raju

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s 438 Cr.P.C. has been filed on behalf of accused Raju for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Sh. Rahul Sharma, Ld. Counsel for applicant through VC.
Let report of IO be called for 24.07.2021
Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1883/21
FIR No. 211/21
U/s 308/323/341/34 IPC
P.S. Timarpur
State Vs. Narender Singh @ Nandu

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s 438 Cr.P.C. has been filed on behalf of accused Narender Singh @ Nandu for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Sh. Rahul Sharma, Ld. Counsel for applicant through VC.
Let report of IO be called for 24.07.2021
Order be uploaded on the website.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1879/21
FIR No. Not Known
U/s Not Known
P.S. Wazirabad
State Vs. Wahidullah

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s 438 Cr.P.C. has been filed on behalf of accused Wahidullah for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Sh. Raja Nadeem Ld. Counsel for applicant through VC.
Let report of IO be called for 26.07.2021.
Order be uploaded on the website.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1876/21
FIR No. 135/21
U/s 307 IPC
P.S. Burari
State Vs. Neeraj

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s Cr.P.C. has been filed on behalf of accused for grant of bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Sh. Chirag Jain, Ld. Counsel for applicant through VC.
Let report of IO be called for 26.07.2021.
Order be uploaded on the website.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1886/21
FIR No. 18/21
U/s 379/411/34 IPC
P.S. Bara Hindu Rao
State Vs. Sohan @ Sheru

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s 439 Cr.P.C. has been filed on behalf of accused Sohan @ Sheru for grant of regular bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Ld. Counsel for applicant through VC.
Let report of IO be called for 24.07.2021.
Order be uploaded on the website.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1885/21
FIR No. 220/2020
U/s 380/454 IPC
P.S. Subzi Mandi
State Vs. Manish

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s Cr.P.C. has been filed on behalf of accused for grant of bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Ld. Counsel for applicant through VC.

Let report of IO be called for 24.07.2021

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1882/21
FIR No. 172/2021
U/s 186/353/332/307 IPC
P.S. Gulabi Bagh
State Vs. Mohit

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s 439 Cr.P.C. has been filed on behalf of accused Mohit for grant of regular bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Ld. Counsel for applicant through VC.

Let report of IO be called for 24.07.2021.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1881/21
FIR No. 204/21
U/s 308/452/323/506/34 IPC
P.S. Timarpur
State Vs. Vishal

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s 439 Cr.P.C. has been filed on behalf of accused Vishal for grant of regular bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Sh. Vineet Jain, Ld. Counsel for applicant through VC.
Let report of IO be called for 26.07.2021.
Order be uploaded on the website.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1880/21
FIR No. 164/21
U/s 419/420/411/201/34 IPC
P.S. Bara Hindu Rao
State Vs. Nasiruddin @ Nasir

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s 439 Cr.P.C. has been filed on behalf of accused Nasiruddin @ Nasir for grant of regular bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Ld. Counsel for applicant through VC.

Let report of IO be called for 26.07.2021.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1878/21
FIR No. 246/21
U/s 420 IPC
P.S. Subji Mandi
State Vs. Anuj Kumar Anand @ Andy

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s 439 Cr.P.C. has been filed on behalf of accused Anuj Kumar Anand @ Andy for grant of bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Ld. Counsel for applicant through VC.

Let report of IO be called for 26.07.2021.

Order be uploaded on the website.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 1873/21
FIR No. 12728/21
U/s 379/411 IPC
P.S. Gulabi Bagh
State Vs. Sahil

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s 440 Cr.P.C. has been filed on behalf of accused Sahil to release him on personal bond and surety bond.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.
Sh. A.K. Sharma, Ld. Counsel for applicant through VC.
Let report of IO be called for 15.07.2021.
Order be uploaded on the website.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

CNR No. DLCT01001208-2021

FIR No. 50/18

U/s 3/14 Child Labor Act & 16/17/18/75/79/370/374 IPC

P.S. Timarpur

State Vs. Margub

14.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Margub for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Hasib Siddiqui, Ld. Counsel for applicant through VC.

Inspector Singh, SHO, P.S. Timarpur through VC.

ASI Bhushan Kumar is present physically in the Court.

Ld. Counsel for applicant / accused has submitted that accused has not been named by the rescued children in either the FIR, nor in the statement before CWC nor in the 164 Cr.P.C. statement made before the Ld. MM. Ld. Counsel submitted that it was Laik, among others, who is the main accused, and who has also been mentioned by

Contd.....

the rescued children in their statements made us 164 Cr.P.C., and in the statements made before the CWC. Ld. Counsel for applicant / accused has strenuously contended that the police authorities have not arrested the main accused, rather they have put the name of the main accused Laik in column no. 12, and have falsely implicated the accused herein, whose signatures were taken to prepare a forged rent agreement.

Per contra Ld. Addl. PP for the State submitted that the accused is involved in the commission of the offence, and to secure his presence, process u/s 82 Cr.P.C. was also initiated. Ld. Addl. PP for the State has further submitted that since grave offence has been committed against the children, accused ought not to be granted anticipatory bail. Ld. Addl. PP for the State also questioned the wisdom of the investigating agencies in keeping co-accused Laik in column no. 12, and query was put to SHO Inspector Singh, who had signed the charge sheet, to which Inspector Singh submitted that further investigation would be conducted in this regard.

At this juncture, ASI Bushan Kumar states that he is not the IO in this case and SI Om Prakash is the IO in the present case.

In order to adjudicate upon this application, let TCR be requisitioned for today at 2 PM.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

BAIL APPLICATION NO. 2243

FIR NO. 205/2021

PS Wazirabad

U/s 308/323/506 IPC

State vs Rohit

14.07.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District through Video Conferencing Mode.

Present: Sh. Rajat Kalra, Ld. Addl. PP for the State through VC.

Sh. Pradeep Narayan Mishra, Ld. Counsel for
applicant/accused through VC.

IO/SI Ved Prakash through VC.

ORDER ON ANTICIPATORY BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the anticipatory bail application filed on behalf of the accused Rohit. Arguments were heard *in extenso*, the gist whereof is discussed

hereunder.

2. Ld. Counsel for applicant/accused submitted that applicant has been falsely implicated in the present case at the instance of complainant. Ld. Counsel further submitted that accused does not have any previous criminal antecedents, and that he is a young age. It was contended by Ld. counsel for the accused that accused acted in self defense, thereby caused injuries to the complainant. He further submitted that accused joined the investigation, thereby his custodial interrogation is not required and thus the accused ought to be granted anticipatory bail.

3. *Per contra*, Ld Addl. PP for the State and IO have opposed the application as per law.

4. Submissions heard.

5. Perusal of record reveals that the victim had sustained grievous injuries. Further as per report of the IO, the accused herein is a wrestler (Pahalwan), and exerts undue influence in the area. Investigation is at a nascent stage. After considering over all the facts and circumstances of the case, taking into the account the gravity of the offence and the role attributed to the applicant, this

Court is of the considered opinion that no ground of the anticipatory bail is made out at this stage. Accordingly, this Court is not inclined to grant anticipatory bail to the accused Rohit, and therefore present application is hereby dismissed.

10. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC

BAIL APPLICATION NO. 2857/21
FIR NO. 35/2020
U/S 376/328/366/506/343/34 IPC
P.S. Wazirabad
State vs Saudan Singh

14.07.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District through Video Conferencing Mode.

Present: Sh. Rajat Kalra, Ld. Addl. PP for the State through VC.
Sh. Jitender Kumar, Ld. Counsel for applicant through VC.
IO/WSI Ranjana is present through VC.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that applicant has been falsely implicated in the present case by the complainant. He further submitted that applicant / accused has no criminal antecedents. He further submitted that as per the FIR, allegations of rape have been levelled against co-accused Rahul, and not

against the accused herein. Ld. Counsel has submitted that accused is in J/C since 26.03.2021, and the charge sheet has already been filed. He has further submitted that the accused herein has not been charged u/s 376 IPC. Thus, according to him, the accused ought to be enlarged on bail.

3. Per *contra*, Ld Addl. PP for the State alongwith the IO, vehemently opposed the application. The IO submitted that accused is a resident of Etah, U.P., and was caught with great difficulty. It is submitted that the accused may threaten the witnesses, and therefore, bail ought not to be granted.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged that co-accused Rahul, his sister and the accused herein administered intoxicants to the prosecutrix and another lady, by mixing something in their cold drink. Thereafter, the victim and the accused persons travelled in buses for a couple of days and reached Gujarat, where the victim was forcefully married to co-accused Rahul at a local temple in Gujarat. It was further alleged that victim was kept in a unknown place for 10 – 12 days. The FIR in the present case was registered pursuant to order dated 22.01.2020 passed by the Ld. MM, while adjudicating the application u/s 156(3) Cr.P.C.
5. Adverting to the rival contentions of both sides, a perusal of the record, especially reply of the IO dated 24.06.2021 reveals that

the victim was recovered from Gujarat on 20.09.2019 but she did not level any allegations after her being traced out. Further, as per the reply, statement u/s 164 Cr.P.C. of witness Basanti who accompanied victim at Gujarat was also recorded, and she did not support the version of prosecutrix. A perusal of statement dated 16.04.2021 of Smt. Sabera Ben, the landlord of the house where the victim was allegedly kept, reveals that, according to Smt. Sabera Ben both the ladies look alright and none of them seem sick or worried. Victim has not levelled allegations of rape against the applicant / accused herein. Charge sheet has already been filed.

6. It is thus apparent that no purpose would be served in keeping the accused in custody any longer. Under these circumstances, this court is of the opinion that the accused Saudan @ Baba be granted bail. Accordingly, the accused Saudan @ Baba is admitted on bail on furnishing bail bond and surety bond of Rs 20,000/- with one surety of like amount to the satisfaction of Ld CMM/Ld. MM/Ld. Link MM/Ld. Duty MM as the case may be, subject to the following conditions:
 - i. He shall not establish any contact with the prosecutrix or any other witness, nor try threaten influence, intimidate etc. any witness.
 - ii. He shall not hamper the trial or investigation in any manner.
 - iii. He shall furnish his present and permanent address with

supporting documents alongwith affidavit/undertaking to inform about ant change qua the same, without any delay, to the IO/Court.

- iv. He shall join the investigation/attend trial without default.
7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.
8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021

IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC

CNR No. DLCT01-001208-2021

FIR No. 50/18

U/s 3/14 Child Labour Act &
16/17/18 Bonded Labour System (Abolition) Act,

75/79 Juvenile Justice Act, 370/374 IPC

P.S. Timarpur

State Vs. Margub

14.07.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District through Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of accused Margub for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for the State through VC.
Sh. Hasib Siddiqui, Ld. Counsel for applicant through VC.
Inspector Singh, SHO, P.S. Timarpur through VC.
ASI Bhushan Kumar is present physically in the Court.

ORDER ON ANTICIPATORY BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant / accused has submitted that accused has not been named by the rescued children in either the FIR, nor in the statement before CWC nor in the 164 Cr.P.C. statement

made before the Ld. MM. Ld. Counsel submitted that it was Laik, among others, who is the main accused, and who has also been mentioned by the rescued children in their statements made u/s 164 Cr.P.C., and in the statements made before the CWC. Ld. Counsel for applicant / accused strenuously contended that the police authorities have not arrested the main accused, rather they have put the name of the main accused Laik in column no. 12, and have falsely implicated the accused herein, whose signatures were taken to prepare a forged rent agreement.

3. *Per contra* Ld. Addl. PP for the State submitted that the accused is involved in the commission of the offence, and to secure his presence, process u/s 82 Cr.P.C. was also initiated. Ld. Addl. PP for the State has further submitted that since a grave offence has been committed against children, accused ought not to be granted anticipatory bail. Ld. Addl. PP for the State also questioned the wisdom of the investigating agencies in keeping co-accused Laik in column no. 12, and query was put to SHO Inspector Singh, who had signed the charge sheet, to which Inspector Singh submitted that further investigation would be conducted in this regard.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged that on 15.03.2018 Sh. B.K. Jha, SDM, Civil Lines, Delhi had conducted a raid alongwith officers of Labour Department with the help of local police and

other agencies, and rescued 14 children bonded / labour in the area viz factory premises F-10, F-11, Khasra 134, Wazirabad All the 14 children who were between 10 to 17 years of age were working in extremely pathetic conditions with very poor ventilation, sanitation and lack of freedom to move out of the factory.

5. In order to ascertain the role of the accused Margub and to address the apprehensions of Ld. Counsel for accused qua placing of Laik in column no. 12, it was imperative for this Court to peruse the judicial file of the concerned court and the same was accordingly requisitioned.
6. A perusal of the record reveals that 14 children were rescued during the raid. It is pertinent to note that some of the children were as young as 12 – 13 years of age. Further, a perusal of the statements of the children u/s 164 Cr.P.C. before the Ld. MM, reveal that they used to work in the factory F-10 and F-11, Khasra No. 134, Near Hanuman Chowk, Wazirabad, Delhi from 8 AM to 10:30 PM, and used to get wages of around Rs. 1,500/- per week. Two children even lamented before Ld. MM Sh. Sunil Gupta while recording their statement u/s 164 Cr.P.C., that they had to buy food from their own money and even cook the food themselves. It has also been brought on record that the children were employed in the hazardous work of cutting metal, barring two children, who were involved in carom board making. It is of utmost importance

to highlight the fact that all the children, barring two, made categorical averments that they all work in the factory of Laik.

Two of the children even named Shabbu @ Mohd. Asif. The atrociously long working hours for these children of tender age, the meager remuneration given to them, the exposure to hazardous work and probably working conditions coupled with the fact that they had to procure food from their own money and cook themselves, speaks volume of the cruelty and inhuman treatment meted out to these children.

7. In order to address, and to curb such nefarious activities, it was observed by Hon'ble High Court of Delhi in judgment titled ***Court on its Own Motion Vs. Govt. of NCT of Delhi, W.P.(C) 9767 / 2009*** decided on 15.07.2009 in para-18 as follows:-

“18. In a bid to ensure proper coordination amongst different agencies of the Government of NCT of Delhi, the Action Plan defines the role and responsibilities of various departments/ authorities involved in the process in the following consolidated manner:

“7.7. The Responsibilities of the Respective Departments

*7.7.1. Delhi Police **The concerned Deputy Commissioner of Police should:***

- a) Make the necessary arrangements of police force for raids as per the demand and requirement of Action Force;*
- b) Personally participate in the raids conducted by the Action*

Force;

c) Should take charge of the child labour liberated by the Action Force;

d) Should take steps to arrest the owners/employers of the child labour as per provision of Indian Penal Code Sec. 331, 374 and 34 as well as provisions of Sec. 23, 24, 26 of Child Justice (Care and Protection) Act. They should register the crime and take all the necessary future steps to conduct further criminal proceedings;”

8. The Delhi Action Plan was accepted by the Hon’ble High Court of Delhi, albeit subject to certain modifications mentioned in para-20 to 26 of the said judgment.

9. Further, the Worthy Commissioner of Police, Delhi had issued **Standing Order No. 68/2017** wherein directions were given as follows:-

“X. PROCEDURE IN CASES OF OFFENCES AGAINST CHILDREN

“.....

d. The Special Police Juvenile Unit shall take serious cognizance of the adult perpetrators of the crime against children and see to it that they are apprehended without delay and booked under the appropriate provisions of the law and for this purpose the district level units shall maintain liaison with other units of the police station. The action against the perpetrators of the crime should be taken speedily under section 86 of the Delhi Juvenile Justice (Care and Protection of Children) Model Rules, 2016.”

10. Adverting to contentions of Ld. Counsel for accused qua placing Laik in column no. 12, this Court finds force in his submissions. As stated before, there are categorical averments qua Laik and Shabbu @ Mohd. Asif in the statements made by the children u/s 164 Cr.P.C. A further perusal of the record would also reveal that notices were sent by the Labour Department to the above two, for recovery of difference of minimum wages payable to the children.
11. It would be of pivotal importance to peruse the reply of the IO dated 09.03.2021, relevant extract whereof are reproduced hereunder:-

*“During enquiry / investigation a notice u/s 91 Cr.P.C. has been served to **Mr. Laik, owner of the premises** for providing the (1) Ownership of the factory / Karkhana (2) Account details (3) Original rent agreement & (4) Rent receipt, but the owner Mr. Laik can't produce the original rent agreement and other details, due to this the rent agreement can't be verified. However, the statement of the some children have been recorded and the previous statements of the rescue children have been got scrutinized/ checked in the case file and interrogation of the contractor / supervisor Mr. Margub, Mr. Laik and Jikru Rehman, it revealed that owner of the premises and factory was Mr. Laik and contractor/supervisor of the labor was Mr. Margub and it known also that maximum children were resident / nearby of village of Margub.*

Hence, it is found that the persons Mr. Margub, Mr. Laik and Jikru Rehman are responsible for working by the children in the factor also.”

12. A perusal of the above reply of the IO, which is quite a flimsy one, reveals that the rent agreement could not be verified. Further, it is

appalling to note that despite mentioning Laik as owner of the premises, the police authorities could not verify the factum of ownership of the factory, nor could produce the original rent agreement, nor could ascertain, by bare perusal of books of accounts, as to who was the *de-facto* and *de-jure* incharge of the factory. Further, it is only after Ld. MM took cognizance against Laik on 02.02.2021, that the police acknowledged that Laik was also responsible for “working by the children in the factory”.

13. It is explicit that despite having sufficient prima facie evidence on record, no action was taken by the police authorities against Laik, thereby leading to the inference that they have flouted the directions of the Hon’ble High Court of Delhi, and also of their own Worthy Commissioner of Police, Delhi. Even during the course of arguments even the Ld. Addl. PP for the State had expressed his anguish on the way the investigation has been conducted especially qua Laik. During the course of arguments, upon pointing out of the above fact, SHO Timarpur undertook to swing into action and submitted that he would be conducting further investigation in the matter. The present FIR pertains to the year 2018. The undertaking by the SHO is too little, and too late in the day. The charge sheet has been forwarded by the SHO and ACP, Sub-Division, Timarpur, and this Court hereby directs the DCP concerned to take necessary action against the erring officers. **Copy of this order be sent to DCP concerned for taking necessary action and filing report on NDOH before the court concerned.**

14. As far as the anticipatory bail application herein is concerned, it is explicit from the reply of the IO and from the disclosure statement of Laik that the Supervisor of labour was accused Margub herein. Further, it was found that some children were residents of the village of accused Margub. Taking into account the gravity of offence, severity of the punishment that these offences entail, role attributed to the accused herein and vulnerability of the witnesses, this Court does not deem it fit to grant anticipatory bail to the accused. Accordingly, the present bail application is hereby dismissed.
15. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.
16. Copy of the order be uploaded on the website of the District Court.
17. Copy of this order be also sent alongwith the judicial file of concerned court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/14.07.2021